

---

**Bishnu Pada Dhar Vs State Of Tripura And Ors.**

**Writ Petition (C) No. 289 Of 2017**

---

**Court:** Tripura High Court

**Date of Decision:** Dec. 4, 2017

**Acts Referred:**

Central Civil Services (Classification, Control And Appeal) Rules, 1965 â€” Rule 14, 15#Tripura State Rifles, (Discipline, Control, Service Condition, Etc) Rules, 1986 â€” Rule 40#Tripura State Rifles Act, 1983 â€” Section 12(1)

**Hon'ble Judges:** S. Talapatra, J

**Bench:** Single Bench

**Advocate:** S Lodh, S Chakraborty

**Final Decision:** Allowed

---

**Judgement**